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OFFICE OF THE DISTRICT MAGISTRATE, NORTH GOA
Magisterial Branch, Collectorate Bldg., Panaji Goa 403001.
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No.8/8/ 2021/MAG/L&O/Vol-II/ 1520

- Read:** 1) Order No. 8/8/2021/MAG/L&O/Vol-II/1255 dated 06/06/2021.
2) Corrigendum No. 8/8/2021/MAG/L&O/Vol-II/1265 dated 08/06/2021
3) Order No. 8/8/2021/MAG/L&O/Vol-II/1277 dated 12/06/2021.
4) Order No. 8/8/2021/MAG/L&O/Vol-II/1344 dated 20/06/2021.
5) Order No. 8/8/2021/MAG/L&O/Vol-II/1394 dated 27/06/2021.
6) Order No. 8/8/2021/MAG/L&O/Vol-II/1441 dated 04/07/2021.
7) Order No. 8/8/2021/MAG/L&O/Vol-II/1476 dated 11/07/2021.
8) Corrigendum No. 8/8/2021/MAG/L&O/Vol-II/1484 dated 13/07/2021.

ORDER

U/S 144 OF CRIMINAL PROCEDURE CODE, 1973

WHEREAS, a number of COVID-19 cases is being witnessed in Goa and other parts of the country, and the situation might further aggravate if public gatherings and active interactions is permitted;

AND WHEREAS, in order to contain the spread of the said pandemic, certain measures were undertaken and restrictions were imposed;

AND WHEREAS, considering the prevailing situation, certain restrictions and measures are required to be continued to prevent the further spread of the disease;

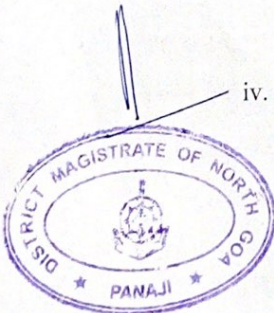
AND WHEREAS in my considered opinion, there are sufficient grounds for proceeding under sub section (1) of section 144 of Code of Criminal Procedure, 1973 to take preventive steps to contain the spread of Virus by restricting public gatherings and activities;

AND WHEREAS, I am satisfied that the circumstances do not permit the individual serving of orders, in due time, of the notices individually upon the persons against whom this order is directed and therefore, under the powers vested in me under sub section (2) of Section 144 of the Code of Criminal Procedure, 1973, I hereby pass the order ex-parte;



NOW, THEREFORE, I, Ajit Roy, IAS, District Magistrate, North Goa District, in exercise of the powers conferred upon me by Section 144 of the Code of Criminal Procedure 1973, direct that the following activities/establishment/facilities/events shall be prohibited or restricted in the district of North Goa, from 7 am on 19th of July 2021 to 7 am on 26th of July 2021:

1. The following activities/establishment/facilities/events shall remain closed:
 - a. Casinos,
 - b. Shops from 7 pm to 7 am (home delivery of all items, except liquor, will be allowed anytime).
 - c. Auditoriums/community halls or similar places,
 - d. River cruises/waterparks/entertainment parks,
 - e. Spa/massage parlours,
 - f. Cinema halls, theatres, multiplexes, entertainment zones within Shopping malls.
 - g. Schools, colleges, educational and coaching institutions for students (however, examinations of college students and holding competitive examinations will be permitted with the approval of the Government),
 - h. Weekly market.
2. The following activities will be prohibited:
 - a. Social/political/sports/entertainment/academic/cultural, marriage functions, and other congregations, (except for events upto 100 people or 50 percent of hall capacity, whichever is less, with the approval of DM/SDM).
 - b. Gathering of five or more persons at public places, except for official functions or with permission from DM/SDM.
 - c. Inter-state movement for persons except
 - i. For those carrying Covid negative test report for a test done a maximum of 72 hours prior to entering in Goa,
 - ii. Persons entering in Goa for medical emergencies on production of proof therefore,
 - iii. Two drivers and one helper per goods vehicle. However, the Police or the other authorities will have to scan such persons with the thermal guns to see whether they display any symptoms and if they display any symptoms then the Police or the other authorities should deny access to such persons within the State of Goa.
 - iv. The following persons who are fully vaccinated atleast 14 days before the day of the entry and have been asymptomatic.
 - a. The workforce, i.e persons who enter the State of Goa for purposes of work in industries, labor-force, construction, etc.
 - b. Persons who enter the State of Goa for purpose of business and employment;



c. Residents of Goa, who are now stranded outside Goa for pandemic related or other such issues;

d. Residents of Goa who, on account of their work requirements/ medical reasons, are required to travel outside the State of Goa and return to the State after a few days.”

d. Use of buses with a maximum capacity of 50%;

3. The following shall be exceptions to the certain restrictions/prohibitions at para 1& 2:

- a. Shops selling medicines/drugs and related activities.
- b. Bars and restaurants upto 50 percent of the seating capacity, from 7 am to 9 pm,
- c. Indoor gyms upto 50 percent capacity.
- d. Sports complexes (indoor or outdoors) without spectators.
- e. Banks, insurance, custom clearance, ATMs, microfinance institutions, etc..
- f. Religious places upto 15 persons with compliance of Covid appropriate behaviours, including use of masks and social distancing.
- g. All medical and health services/institutions (including AYUSH and Veterinary Hospitals, and laboratories) to remain functionals,
- h. Operations of homes for children/physically challenged/intellectually challenged/senior citizens/destitutes/women/widows, etc.
- i. Observation homes, after care homes and places of safety for juveniles, etc.,
- j. All facilities in the supply chain of goods, whether involved in wholesale or retail of such goods through local stores, large brick and mortar stores or e-Commerce companies,
- k. Cold storage and warehousing services,
- l. Canteens/restaurants on the premise of the permitted establishments catering to only inhouse staff/residents may remain functional,
- m. All industries/factories and related activities,
- n. All constructions and related activities, including repairs,
- o. Shops/stores related to house/building repairs, monsoon preparedness, or rain protection,
- p. Agricultural and related activities,
- q. Offices of Central and State Government offices, their attach and subordinate offices, PSUs, local bodies, and related activities, Courts and their related activities, functioning of airport and railways and related activities,



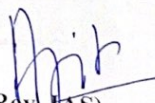
- r. Public utilities (including petroleum, CNG, LPG, PNG), power generation, and transmission units, post and courier offices, water, sanitation and related activities, including vehicles repairs, hardware shops, etc.,
 - s. Hotels and hospitality sector, for inhouse guests/residents/staff,
 - t. The print and electronic media, and related activities,
 - u. Telecommunication and internet services, and related activities,
 - v. LPG cylinder services;
4. The following advisory is issued for strict compliances:
- a. All persons above 18 years of age are advised to get themselves vaccinated at the nearby vaccination centre;
 - b. All non-government employers are advised to actively plan for and promote work from home for the employees working in their shops/establishments/factories and physical presence should be sought only if essential,
 - c. All employers should enforce staggered timings for arrival and departure of their employees, and all covid appropriate behaviour/norms should be enforced at the workplaces,
 - d. All employers are advised to ensure that employees with symptoms, like cough, cold, fever, or if they are short of breath, etc., are to remain home and take appropriate medical care,
 - e. Crowding in lifts, staircases, corridors, common areas including refreshment kiosk and parking areas is to be strictly avoided,
 - f. Divyangs and parents with children having special needs are advised to work from home.

Additional restrictions imposed in Covid Containment Zones shall remain in force.

Any person contravening this order shall be punishable under Section 188 of the Indian Penal Code and Section 51 to 60 of the Disaster Management Act, 2005.

Given under my hand and seal on this 18th day of July, 2021.




(Ajit Roy, IAS)
District Magistrate,
North Goa

To,
The Director, Government Printing Press, Panaji, Goa with a request to cause
Publication in Extra Ordinary Gazette immediately.